

Government of Jammu and Kashmir,
Finance Department,
Civil Secretariat, Jammu/ Srinagar

NOTIFICATION

Jammu/Kashmir 18th of March/2025- Tax (Rate)

SO (E).- 66:- In exercise of the powers conferred by sub-section (3) of section 9 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No V of 2017), the Government, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Finance Department, No.SRO-GST-4 Tax (Rate), dated the 8th of July, 2017, namely:-

In the said notification, in the Table, after S.No.7 and the entries relating thereto, the following S.No. and entries shall be inserted, namely: -

(1)	(2)	(3)	(4)	(5)
"8.	72,73,74,75,76,77,78,79, 80 or 81	Metal scrap	Any unregistered Person	Any registered Person".

2. This notification shall be deemed to have come into force with effect from the 10th day of October, 2024.

Sd/-
(Santosh D Vaidya) IAS
Principal Secretary to the Government

No:- FD-ST/34/2021-03- Part-1(241754)
Copy to the:-

Dated:- - 18-03-2025

1. Secretary, GST Council, New Delhi (In reference to CBIC notification no 06/2024-CTR Dt.08.10.2024).
2. All Financial Commissioners (ACF) UT of J&K .
3. Principal Secretary to Hon'ble Lt. Governor.
4. Principal Secretary to Hon'ble Chief Minister.
5. All Principal secretaries/Commissioner/Secretaries to Government.
6. Joint Secretary, J&K, MHA, GOI, New Delhi.
7. Divisional Commissioner, Jammu/Kashmir.
8. Commissioner, State Taxes Department, J&K.
9. Commissioner, Excise Department, J&K,
10. Additional Commissioner, State Taxes (Administration & Enforcement) Jammu/Kashmir.
11. Private Secretary to the Principal Secretary to Government, Finance Department.
12. Incharge Website, Finance Department.

(Mohammad Amin) JKAS
Deputy Secretary to the Government
Finance Department